

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

102. C.P. (IB)/274(MB)2024

IN THE MATTER OF

Vinsari Fruitech Limited

Vs

Niraj Gunvant Kakad HUF

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 25.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: None

For the Respondent:

ORDER

The matter has been called out twice. There is no representation on behalf of the Petitioner. In the interest of justice, adjourned to **09.05.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)